

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 9
(IB)-623(PB)/2017

IN THE MATTER OF:

Technology Development Board
v.
Logic Eastern (India) Pvt Ltd & Ors.

.... Petitioner/Applicant
.... Respondent

Order U/s. 7 of IBC, 2016 (CIRP)

Order delivered on 16.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (JUDICIAL)

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL MODE & VC)

PRESENT:

For the Applicant : Adv. Tarang Agarwal in IA-94/2024
For the Respondent : Adv. Manish Dhir in IA-94/2024

ORDER

IA-94/2024

Issue notice of this application to all the Respondent(s). Mr. Manish Dhir, Ld. Counsel for Respondent No. 2 accepts notice. Let the notice be served on Respondents No. 1 & 3 by all modes i.e. Registered Post, Speed Post, Courier Service and E-mail. Affidavit of service be filed within one week. Reply, if any be filed within one week from the date of receipt of notice. Rejoinder, if any, be filed within one week thereafter. List the matter on **22.05.2024**.

-Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

-Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (JUDICIAL)

16.04.2024
Lalit